

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 646/2023

IN THE MATTER OF:-

Manoj Kumar Kaushal

.....Applicant

State of HP &ors.

.....Respondent(s)

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**Respondent No. 5
HPSPCB**

Dated :28-02-2024

Place: Una

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A.No.646/2023

Manoj Kumar Kaushal

.....Applicant

Versus

State of Himachal Pradesh & Ors.

.....Respondents

**Reply/response on behalf of respondent No. 5 i.e. HP State
Pollution Control Board in compliance to order dated 8-01-
2024.**

May it please your Lordships:-

1. Contents of para 1 relate to citizenship, residential and occupational status of the applicant as ex-servicemen from Indian Army which are matter of record and need no reply.
- 2-5 Contents of para 2-5 relate to legal framework provided under various laws for protection of environment which are also a matter of record and need no reply.
6. Contents of para 6 relate to establishment of new industrial area by the respondent No. 4 at Village Pandoga, Tehsil Haroli Distt. Una (HP) is a matter of record. It is submitted that information available with the State Board the State Govt. has proposed to set up a State of Art Industrial Area for the establishment of various kind of industries viz. chemical, Glass & Ceramic, Mechanical and allied product, service establishment,



[Signature]
Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Engineering, steel furniture, pharma, steel wire, wooden furniture, food based, paper based industry .

That the respondent No. 4 i.e. HPSIDC has also proposed a project namely 'Green field' project for Common Effluent Treatment Plant (CETP) of capacity 05 MLD for the treatment of waste water likely to be generated from the operation of upcoming industrial units in the proposed industrial area. The term 'Greenfield' does not imply the establishment of a Green Category of Industry; instead, it means an entirely new project. Hence, the averment of the Petitioner regarding imparting of misinformation in Draft EMP/EIA report is wrong.

The proposed project of CETP required prior Environmental Clearance as per the provisions of EIA Notification 2006 as it falls under the Category "A" projects prescribed in EIA Notification 2006. As per the provisions of EIA Notification 2006 Environmental Public Hearing was conducted by the State Board on 03-01-2017 and submitted to the Ministry of Environment, Forests, & Climate Change. Govt. of India (MoEF& CC) which has granted Environmental Clearance to the establishment of CETP vide letter dated 14-01-2019 for the construction of Common Effluent Treatment Plant (CETP) of capacity 05 MLD in Industrial Area, Pandoga. Copy of Environmental Clearance is enclosed as **Annexure-R-5/1**. However, as per information received from the Industries Department vide letter dated 20-2-2024 the construction of




Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

CETP has not been started by the Industries Department/kept in abeyance due to lack of effluent discharge. Copy of letter dated 20-2-2024 is annexed as **Annexure- R-5/2**.

Further, it is submitted that at present the Industrial Area Pandoga has already been developed and 18 numbers of industries are already in operation, while 07 numbers of industries are proposed are at construction stage which fall under the consent mechanism of the State Board. The HPSPCB has ensures that effluent generated by water polluting industries is being treated in their captive Effluent Treatment Plants. The inspections of these industries are being done on regular basis by the State Board. List of industries operating in Pandoga, Industrial area is annexed as **Annexure- R-5/3**.

7-11 Contents of para 7-11 relate to uprooting of trees and leveling of hills for development of new industrial area, which pertains to and calls for reply of the Forest Department and Department of Industry and needs no reply from the replying respondent. As regard to the issue of Environmental Clearance, the HPSIDC has already obtained Environmental Clearance from the MoEF& CC of Govt. of India for Common Effluent Treatment Plant (05 MLD). However, the construction of same has not been started by the Industries Department due to lack of effluent discharge.



A handwritten signature in blue ink, appearing to read "Rana".

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174305

12. Contents of para 12 relate to location of Boarder Security Force (BSF) training centre near the industrial area which pertains to calls for reply of the respondent No. 4 & 6.
13. Contents of para 13 relate to applicant's apprehension of climate change due to establishment of industrial area which calls for study of the Meteorological Department.
- 14-15. Contents of para 14-15 are denied as stated. It is submitted that development of new industrial areas in the State pertains to the HPSIDC. The State Board while granting consent to the industries ensures the scientific disposal of the effluent/emissions of the industries. In the present case a CETP was proposed for the treatment of effluent which is being generated by the industries in the area, however it has been kept in abeyance by the Industry Department due to the lack of effluent discharged by the industries. However the industries which are generating waste water have their captive Effluent Treatment Plants for the treatment of waste water with ZLD (Zero Liquid Discharge) facility and the State Board carry out regular inspections/sampling of these units to monitor compliance of the effluent w.r.t the prescribed standards.
- 16-17. Contents of para 16-17 relate to cutting of trees and leveling of hills which calls for reply of the Forest and Industries Departments.


Regional Officer
H.P. State Pollution Control Board
Phase-IV, Rakkar Colony



- 18 Contents of para 18 relate to applicant's concern for appointment of a committee which do not call for reply of the replying respondent.
- 19-20. Contents of para 19-20 relate to judgments passed by Hon'ble Supreme Court which are a matter of record.
- 21-22. Contents of para 21-22 are denied. It is submitted that no compliant has been received in this matter in the office of replying respondent. The issues of cutting of trees and leveling of hills calls for reply of the Forest and Industries Departments.
- 23(i-ii). Contents of para 23(i-ii) are denied. It is submitted that the Industrial Area, Pandoga is being developed by the respondent no. 4 & 6 after obtaining mandatory Forest Clearance from the Ministry of Environment, Forest & Climate Change, Government of India vide letter dated 19-3-2015. Copy of Forest Clearance is annexed as **Annexure-R-5/4**.
- 23(iii). In reply to 23(iii) as already submitted in para supra the term 'Greenfield Project' need not be construed as a Green Category of industry etc. The Industry Department has clearly proposed to establish different type of industries in the Industrial Area, Pandoga including Chemical, Pharma etc. which likely to generate effluent and for the treatment of effluent a Common Effluent Treatment Plant was also proposed.




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 H.P.State Pollution Control Board
 Phase-IV, Rakkar Colony,
 Distt. Una (H.P.)-174303

23(iv-v) Contents of the para 23(iv-v) pertains to and calls for reply of the Forest and Industries Department and needs no reply from the replying respondent.

23(vi-ix) Contents of the para 23(vi-ix) relate to cutting of trees and leveling of hills calls for reply of the Forest and Industries Departments.

23(x) Contents of the para 23(x) are denied.

Prayer:-

In view of submissions made hereinabove and the facts & circumstances of the case, it is therefore prayed that the petition may kindly be dismissed qua the respondent Board. Any other order deemed fit and appropriate, may be passed in the interest of justice.


Respondent No. 5

Regional Office
HPSPCB
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Date: 28-2-24

Place: Una



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A.No.646/2023

Manoj Kumar Kaushal

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.....Respondents

AFFIDAVIT

I, Praveen Kumar S/o Jagdish Ram, aged 47 years, presently working as Regional Officer, H.P. State Pollution Control Board, Una, H.P. do hereby solemnly declare and affirm on oath as under :-

1. That the deponent has been duly authorized to file reply and the accompanying reply to Original Application has been drafted at my instance and under my instructions.
2. That the contents of reply paras 1-23(x) are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed there from.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed there from.

Verified at Una on 28 day of February, 2023.



Certified
Deponent made declaration on oath
before me and explained the contents
of the affidavit and verified the same
on 28-2-23
Self

ATTESTED

REENA DEVI
Advocate Cum Oath Commissioner
District Courts Una (H.P.)


DEPONENT

Regional Officer
H.P. State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

F.No. 10-25/2015-IA-III

F. No.10-25/2015-IA-III

Government of India

Ministry of Environment, Forest and Climate Change
(IA.III Section)Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3Date: 14th January, 2019

To,

M/s Himachal Pradesh State Industrial Development Corporation LimitedNew Himrus Building,
Shimla - 171 001, Himachal Pradesh
Email: hpsidc@rediffmail.com**Subject: Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh by M/s Himachal Pradesh State Industrial Development Corporation Limited - Environmental Clearance - reg.**

Sir,

This has reference to your online proposal No. IA/HP/MIS/30340/2015 dated 15th May, 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are as under:-

- (i) Common Effluent Treatment Plant (CETP) of 5 MLD is proposed at Khasra No.1244,1257,1263,3214/1265,3215/1265,1432,1433,1434,1435, Kita-9,2832 of Village Pandoga, Tehsil Haroli, District Una (Himachal Pradesh).
- (ii) Total site area is 2.511 Hect. (25,112 sqm). The nearest National Highway is (NH-22) at a distance of 500 m in the south direction and state highway (SH-25) at distance of 6.88 Km in the NE direction. Nearest railway station is Panoh about 7.88 NE direction and UNA Railway Station about 12.80 km SE (Aerial distance) from project site.
- (iii) Terms of Reference was granted to the project vide F.No.10-25/2015-IA.III dated 29th February, 2016.
- (iv) Public hearing (consultation) was conducted on 3rd January, 2017 at project site.
- (v) Water Requirement will be 15 KLD and will be met out through bore Well
- (vi) Waste water quantity will be 5 MLD. The treated water from the ZLD based CETP plant can be used in horticultural activity and also can be sell it back to



the individual industrial unit or builders to minimize the use of bore well water for horticulture and flushing purpose by Pipelines.

- (vii) Bio sludge can be used as manure. The chemical inorganic hazardous sludge will be sent to the solid waste management facility for final disposal. Used oil will be sold to the registered dealer/vendor. Discarded containers will be decontaminated and given to the state authorized vendor.
- (viii) Power requirement will be 2,000 kW and will be supplied by 132 KVA Substation. It will be sourced from Himachal Pradesh State Electricity Board. Two DG sets of 1000 kVA capacity will be installed for emergency backup supply.
- (ix) Investment/cost of the project is Rs. 33.89 Crore.
- (x) Employment potential: During Construction 150 workers and during operational phase 30 workers will work. Indirect Employment is about 12300.
- (xi) Benefits of the project: : Positive impact on environment in terms of better management of waste water in the region, More employment opportunities will be created and Aesthetics of the area will improve.

3. The project/activity is covered under category 'B' of item 7(h) 'CETPs' of the Schedule to the EIA Notification, 2006, and requires appraisal at SEAC level. However due to applicability of general Condition i.e. Punjab Inter-State boundaries at a distance of 3.35 km (W), the proposal is appraised at Central level.

4. The EAC, deliberated the proposal 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. After detailed deliberations on the proposal and additional information provided by the project proponent, the EAC recommended the project for grant of Environmental Clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) The project proponents will implement the project only after getting Consent to Establish from the Himachal Pollution Control Board.
- (ii) It shall be ensured that primary treatment of effluents to the level of influent quality standards as prescribed by the Board, is ascertained at the member units.
- (iii) Members shall only be allowed access to the CETP if they have consent from the State Pollution Control Board.
- (iv) A dedicated access controlled conveyance system shall be provided for transporting effluents from the member units to the CETP.
- (v) Conformance to the influent and effluent standards shall be the responsibility

of the CETP.

- (vi) The Design of the CETP should be as approved by the Pollution Control Board.
- (vii) The composition of industries and waste water quantity shall be restricted as follows:

Textile	Total effluents from all textile units not to exceed 500 KLD
Food and Spice	Total effluents from all Food and spice units not to exceed 1250 KLD
Bakery and confectionary:	Total effluents from all Bakery and confectionary units not to exceed 250 KLD
Synthetic Detergent	Total effluents from all Synthetic Detergent Units not to exceed 750 KLD
Pharmaceutical (Ayurvedic and Homoeopathic)	Total effluents from all such pharmaceutical units not to exceed 1500 KLD
Automobile Assembling and services without Metal Plating and finishing	Total effluents from all such automobile assembling and servicing units not to exceed 1250 KLD

- (viii) The CETP shall operate on the principle of ZLD into inland surface waters. Treated effluents shall be used in Horticulture and shall also be sent back, in ratios of their receipts, to the various industrial units for recycle and reuse to the satisfaction of the Pollution Control Board.
- (ix) There shall be Flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- (x) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the textile park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- (xi) Periodical monitoring shall be carried out for the functioning of CETP and outlet parameters.
- (xii) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
- (xiii) Individual members to the CETP shall treat their effluents in Primary treatment systems to the Inlet quality standards of the CETP as prescribed by the State Pollution Control Board.
- (xiv) Individual Members shall segregate their wastes in to concentrated and diluted streams and also as per the nature of chemical contamination vis. Cr^{+6} , Ni, Pb, Zn etc and store them as per conditions to be specifically imposed in this regards by the State Pollution Control Board.

- (xv) Chemical recovery and reuse, either in-house or outside shall be practiced to the satisfaction of the State Pollution Control Board. Use in agriculture shall be exercised with caution after getting the irrigation management plan approved by the SPCB.
- (xvi) All tankers carrying untreated wastes and all hazardous and other wastes shall be properly labeled and transported as per the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016.
- (xvii) The detailed design of the various unit operations shall strictly conform to the directions of the state pollution control board as given in the consent to establish.
- (xviii) The Project Proponent and the State Pollution Control Board should ensure that the Member Ship of the CETP is restricted to only those industries which legitimately exist in the area. A list of industries in this regards shall be prepared by the Association which will have the following details.
- Name of Industry
 - Office Address
 - Location of Industry
 - Status of Consent under Water Act along with order number.
 - Status of consent under Air Act along with order number.
 - Production capacity as per consent orders.
 - Total industrial Effluent to CETP as per consent order.
- (xix) The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.
- (xx) The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
- (xxi) The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
- (xxii) The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
- (xxiii) Any changes in the manufacturing process, installed capacity or the quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, will only be done after an approval of the Gujarat State Pollution Control Board in the matter.

- (xxiv) The treated effluent from CETP shall be blended with treated sewage prior to its discharge in river.
- (xxv) Domestic water requirement is 0.675 KLD, which will be met through Water Tankers supply.
- (xxvi) The quantity of hazardous waste i.e. ETP sludge to be generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per HWM Rules, 2016.
- (xxvii) Non Hazardous solid wastes and sludges arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludges shall not be mixed with Hazardous wastes.
- (xxviii) The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
- (xxix) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
- (xxx) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
- (xxxi) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.
- (xxxii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xxxiii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (xxxiv) Project proponent should develop green belt all along the periphery of the site with native plant species that are significant and used for the pollution abatement.
- (xix) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 67.78 Lakhs @ 2.0% of project cost (expansion) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as road development, solar panel for street lighting, construction roads in the locality, skill development programs, drinking water facilities and health camps in the area as proposed. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.



PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Dehradun who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Dehradun.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Dehradun.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the

Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
5. This issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Additional Chief Secretary, Department of Environment, Science and Technology, Paryavaran Bhawan, Near US Club, Shimla - 171001, Himachal Pradesh.
- 2) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
- 3) The Member Secretary, Himachal Pradesh State Pollution Control, Board, Him Parivesh, Phase-III, New Shimla - 171009, Himachal Pradesh.
- 4) The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), Regional Office (NCZ), 25, Subhash Road, Dehradun - 248001.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/Monitoring File.
- 7) MoEF&CC website.


(Kushal Vashist)
Director

No: Ind/U/Dev/IA Pandoga/- 4091
 Office of the Joint Director Industries,
 District Industries Centre, Una, H.P.
 Dated: Una the 20-2-24

To

The Executive Engineer,
 HP Pollution Control Board,
 Una, Himachal Pradesh.

Subject: Regarding CETP in Industrial Area Pandoga

Sir,

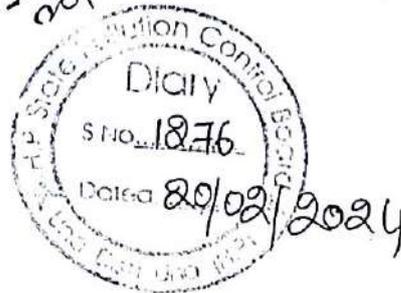
This is in reference to the discussion held with your good self on the subject cited above. In this regard it is submitted that although a CETP with 5 MLPD capacity was proposed to be established in Industrial Area Pandoga. However keeping in view the nature of units established in the Industrial Area, the proposal was kept in abeyance.

As you are aware that there are only two Industrial Units in the Area that discharge liquid effluents in the area i.e M/s Hindustan Farmdirect Ingerdients Pvt. Ltd. and M/s Ian Macleod Distillers India Ltd. While the formers discharde is about 25 KLPD and installed ETP with ZLD of 35 KLPD Capacity. The later has discharge of about 67 KLPD and and installed ETP with ZLD of 75 KLPD Capacity.

Keeping the view the lack of effluent discharge from the Industrial units, the establishment of CETP with such a huge public funds whould be a wastage of resources. Therefore the proposal for CETP in Industrial Area Pasndoga has been dropped as of now.

Yours Faithfully

Agarwal
 Joint Director Industries,
 District Industries Centre,
 Una District Una, H.P.
 Phone: 01975-223002



20/02/2024

FR.
ACE
20/02/2024

Sr. No.	Name & Address of Industry
1	JSR enterprises, Plot No. D-13, Ind. Area Pandoga, Tehsil Haroli, Distt. Una HP
2	KVS Industries Unit-1, Plot No. 13, IA Pandoga, Tehsil Haroli, Distt. Una
3	Rudra Exports, Plot No. D-12, I.A. Pandoga, Tehsil Haroli, distt. Una HP
4	Guru Food Products, Plot No. D-14, IA Pandoga, Tehsil Haroli, Distt. Una HP
5	Hindustan Farm Direct Ingredients Pvt. Ltd., A-5, IA Pandoga, Tehsil Haroli, Distt. Una HP
6	Anmol Agro Mills, Plot No. D-19 (1), IA Pandoga, Tehsil Haroli, Distt. Una HP
7	Holten King, Plot No. B-8, I.A. Pandoga, Sub Tehsil Ishpur, Distt. Una HP
8	Dutta Pine industries, Plot No. D-19 (IV), IA Pandoga, Sub Tehsil Ispur, Distt. Una HP
9	Enviro Engineers unit-II, Plot No-B-7(2), Industrial Area Pandoga, Tehsil Haroli District Una HP, 177207,
10	KVS Industries Unit-II, IA Pandoga, Tehsil Haroli, Distt. Una
11	Green Antworks Enterprises (Formellay Mehta Enterprises), Plot No. B-1-I, Ind. Area Pandoga, Tehsil Haroli, District Una HP
12	Cravvinzz Food Varieties, Plot No C-2, Industrial Area Pandoga Tehsil Haroli Distict Una HP
13	Nagi Wood wool Udyog, Plot No. C-15 (A), IA Pandoga, Tehsil Haroli, Distt. Una HP
14	Leopan Motors Pvt. Ltd., Plot No- B3-1, Industrial Area Pandoga, Tehsil Haroli District Una HP
15	Cart Studio, Plot No. C-4, IA Pandoga, Tehsil Haroli, Distt. Una HP
16	Alphapine And Aromatics Pvt. Ltd., Plot No C-10, C-17, C-18, C-19, Industrial Area Pandoga, Tehsil Haroli, District Una HP
17	Ambaji Enterprises, Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP
18	Renny Packaging, Plot No. 11 D-11 (i) IA Pandoga, Tehsil Haroli, Distt. Una HP HP


 Regional Officer
 H.P.State Pollution Control Board
 Phase-IV, Rakkar Colony,
 Distt. Una (H.P.)-174303

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21-3-15

F. No. 8-91/2014 - FC
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road
New Delhi - 110003
Date: 19th March, 2015

To

The Principal Secretary (Forests),
Government of Himachal Pradesh,
Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the Jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh.

Sir,

I am directed to refer to the State Government's letter No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and subsequent letter No. Ft. 48-2797/2014 (FCA) dated 02.01.2015, forwarding information/documents, as sought by the Ministry. Proposal of the State Government, along with the subsequent information/documents furnished by the State Government was examined by the Forest Advisory Committee constituted under Section-3 of the Forest (Conservation) Act, 1980.

After careful examination of the proposal of the State Government and on the basis of the recommendation of the Forest Advisory Committee, the Central Government hereby conveys the 'in-principle' approval for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the Jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfilment of the following conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over the equivalent Shamlat land (community land) shall be raised and maintained by the State Forest Department at the cost of the User Agency;
- (iii) The land identified for the purpose of CA shall be clearly depicted on a Survey of India topsheet of 1:50,000 scale.
- (iv) The Shamlat land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance;
- (v) The Shamlat land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927

J. S. Chahal

latest within a period of six months from the date of issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record;

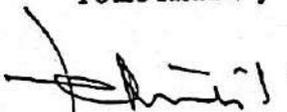
- (vi) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;
- (vii) The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard;
- (viii) At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (ix) All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of safety zone, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned;
- (x) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- (xi) No labour camp shall be established on the forest land;
- (xii) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- (xiii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (xiv) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
- (xv) The forest land shall not be used for any purpose other than that specified in the proposal;
- (xvi) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- (xvii) No damage to the flora and fauna of the adjoining area shall be caused;
- (xviii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
- (xix) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.



- (xx) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.
- (xxi) Only built up area should be fenced so that other areas are available for free movement of animals.
- (xxii) Along the arterial roads, natural forests should be maintained.
- (xxiii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.
- (xxiv) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
- (xxv) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and
- (xxvi) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

After receipt of the compliance report on the fulfilment of the above mentioned conditions from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980. The transfer of forest land to the User Agency shall not be affected by the State Government till formal orders approving the diversion of forest land are issued by the Central Government.

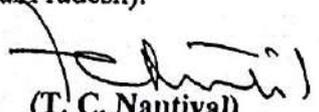
Yours faithfully


(T. C. Nautiyal)

Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Chandigarh.
3. The Nodal Officer (FCA), Office of the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, Distt Industries Centre, Una, Himachal Pradesh).
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File.


(T. C. Nautiyal)

Assistant Inspector General of Forests

Enclt no: Ind/11/Dev/1A/Pandega/FCA for related: 20-3-2015
Forwarded to:
1. Deputy Commissioner, Una for information please.
2. D.F.C Una, for information & n/a please. He is also requested to convey the amount to be deposited for C.A.

dw
Gentl. Manager 20/3/2015
Distt. Industries Centre